



## SUPREME COURT OF INDIA

The Supreme Court Collegium has considered the proposal for appointment of Ms Tejal Vashi, Advocate, as Judge of the High Court of Gujarat in the following terms:

On 22 December 2023, the Chief Justice of the High Court of Gujarat in consultation with her two senior-most colleagues recommended the name of the above Advocate for appointment as Judge of that High Court.

The Chief Minister and the Governor of the State of Gujarat have not conveyed their views on the above recommendation. The Department of Justice has forwarded the above recommendation by invoking para 14 of the Memorandum of Procedure which provides that if the comments of the State constitutional authorities are not received within the prescribed time-frame, it should be presumed by the Minister of Law and Justice that the Governor and the Chief Minister have nothing to add to the proposal and proceed accordingly.

In order to ascertain the suitability of the above Advocate for elevation to the High Court, we have consulted our colleagues conversant with the affairs of the High Court of Gujarat.

For the purpose of assessing the merit and suitability of the above candidate for elevation to the High Court, we have scrutinized and



evaluated the material placed on record. We have also perused the observations made by the Department of Justice in the file.

We have considered the views of the consultee-Judges on the suitability of the candidate. The inputs provided by the Department of Justice in the file indicate that the candidate enjoys a good personal and professional image and that there is nothing adverse about her integrity. On an overall consideration of the proposal, the Collegium is of the considered view that the proposal for elevation of Ms Tejal Vashi be remitted to the Chief Justice of the High Court for being re-considered with other eligible candidates in future. The Collegium resolves accordingly.

( Dhananjaya Y Chandrachud ), CJI

( Sanjiv Khanna ), J

( B R Gavai ), J

13 August 2024